

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4313
ANSWERED ON:20.02.2014
WULLAR BARRAGE PROJECT
Viswanathan Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has suspended work on Wullar Barrage Project;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Central Water Commission has violated any provisions of the treaty on Wullar Barrage with Pakistan;
- (d) if so, the details thereof and if not, the expected date of resumption of work and the steps taken to ensure safety and security of the project; and
- (e) whether Indus Water Treaty is having any provision preventing India from executing flood protection and conservation works on its rivers and if so, the details thereof and the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE AND WATER RESOURCES (SHRI GHULAM NABI AZAD)

(a) Yes, Madam.

(b) to (d) Pakistan had objected to Wullar Barrage Project (Tulbul Navigation Lock Project) in J&K. India suggested that the issue should be resolved bilaterally under the provisions of Indus Waters Treaty 1960 between India and Pakistan. India views that the project is permissible under Indus Waters Treaty 1960. However, as a measure of goodwill, the works on the project was suspended w.e.f. October 2, 1987.

The project is under discussion with Pakistan as a part of Composite Dialogue. In view of that, it is not possible to stipulate any time frame for resumption of the work. The safety and security of the project comes under the purview of the Government of J&K.

(e) Flood protection and other non-consumptive uses are permitted on rivers of Indus basin as per the provisions of Article III and Article IV of Indus Waters Treaty 1960.